

(c) whether Government has plan to make timely payment to the farmers for their sugarcane;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (e) On the recommendations of the Commission for Agricultural Costs and Prices (CACP), the Government has determined the Fair and Remunerative Price (FRP) for sugarcane 2010-11 sugar season at Rs.139.12 per quintal linked to a basic recovery of rate of 9.5% for sugarcane delivered at the gate of the factory or at a sugarcane purchase unit subject to a premium of Rs.1.46 for every 0.1 percentage point increase in recovery above that level. The supply of sugarcane by farmers is as per their agreement with the mills and payment is made by the mills to the farmers for sugarcane purchased. Sub clause 3A of Clause 3 of the Sugarcane (Control) Order, 1966 provides for timely payment to the farmers for their sugarcane. Where a producer of sugar or his agent fails to make payment for the sugarcane purchased within 14 days of the date of delivery, he shall pay interest on the amount due at the rate of 15 per cent per annum for the period of such delay beyond 14 days. The State Governments have been empowered to recover the arrears of cane payment as arrears of land revenue as per sub-clause 8 to 14 of Clause 3 of the Sugarcane (Control) Order, 1966.

Non-purchase of levy rice in Uttar Pradesh

‡2154. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware that Food Corporation of India (FCI) is fully responsible to purchase the levy rice in Uttar Pradesh;

(b) whether it is a fact that rice mills and farmers both suffered a huge loss because of non-purchase of levy rice by FCI in Uttar Pradesh;

(c) if so, the officers responsible for this and the action taken against them; and

‡Original notice of the question was received in Hindi

(d) by when the purchase of levy rice for this year will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Uttar Pradesh adopted Decentralised procurement (DOP) during Kharif Marketing Season 2009-10 under which the state government procures and keeps the annual requirement under Targeted Public Distribution System (TPDS) and Other Welfare Schemes and surplus stocks is delivered to FCI. As informed by FCI, 7.54 lakh MTs levy rice is to be delivered to FCI during Kharif Marketing Season (KMS) 2009-10.

(b) and (c) The State Govt. imposed a levy of 75% on the millers / dealers according to which 21.29 lakh MTs of rice is leviable. So far, a total of 20.64 lakh MTs have been levied, out of which 13.83 lakh MTs have been delivered to state pool and FCI has taken delivery of 3.84 lakh MTs.

(d) The levy rice for KMS 2009-10 is to be delivered up to 30.9.10 in Uttar Pradesh. The levy rice conforming to the specifications pertaining to KMS 2009-10 will be accepted by FCI, if delivered, up to 30.9.10.

Recommendations of Tendulkar and Saxena Committee Report

‡2155. SHRI JAI PRAKASH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Tendulkar and Saxena Committees have submitted their reports on actual figures of BPL families, etc. to Government;

(b) if so, whether Government has studied these recommendations; and

(c) if so, by when Government would take decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (c) Planning Commission constituted an Expert Group to review the methodology of estimation of poverty under the chairmanship of Prof. Suresh D. Tendulkar. The Expert Group submitted its report in December, 2009. As per Planning Commission, the Expert Group has, *inter-alia*, estimated all-India rural poverty headcount ratio for 2004-05 at 41.8%, urban poverty headcount ratio at 25.7% and All India level at 37.2%.

‡Original notice of the question was received in Hindi